

**Central Administrative Tribunal  
Ernakulam Bench**

O.A No.180/00501/2021

Tuesday, this the 5<sup>th</sup> day of October, 2021

**CORAM:**

**Hon'ble Mr. P.Madhavan, Judicial Member  
Hon'ble Mr.K.V.Eapen, Administrative Member**

Drishya Vijayan, Aged 25 years,  
D/o. Late. Vijayan V (Who was working as  
Postal Assistant in Kacheri Post Office, Kollam District)  
Residing at PuliyanthuVeedu, KTM Nagar,  
Koickal, Kilikolloor P.O., Kollam – 691 004

## Applicant

(By Advocate: Mr.Saiby Jose Kidangoor & Mr. Adithya Kiran)

## Versus

1. Union of India,  
Represented by its Secretary,  
Ministry of Communications,  
Department of Posts, Postal Directorate,  
Dak Bhavan, New Delhi – 110001,
2. Chief Post Master General  
Kerala Circle  
Thiruvananthapuram – 695 033,
3. Senior Superintendent of Post Offices,  
Kollam Division, Kollam – 691 001. - Respondents

(By Advocate: Mr.V.A. Shaji, ACGSC)

The O.A having been heard on 5<sup>th</sup> October, 2021 through video conference, this Tribunal delivered the following order on the same day:

## ORDER (ORAL)

## **P.Madhavan, Judicial Member**

This Original Application has been filed by the applicant seeking the following reliefs:

*“(a) To call for the records leading upto Annexure A2 and set aside the same.*

*(b) Direct the respondents 1 to 3 to consider and pass appropriate orders on Annexure A1 application to appoint the applicant on compassionate ground.*

*(c) Direct the 2<sup>nd</sup> respondent to consider and pass appropriate orders on Annexure A3 after affording an opportunity of hearing to the applicant.*

*(d) Grant such other reliefs that this Hon'ble Tribunal deem fit to grant under the facts and circumstances of the case.*

*(e) Grant the cost of the Original Application.*

2. Brief facts of the case are as follows:-

The applicant is the daughter of late V. Vijayan who passed away while in service, working under the postal department. The applicant's father was working as Postal Assistant in Kollam District. The applicant's late father was a kidney patient and later succumbed to his illness on 26.01.2018. The applicant being an elder daughter applied for employment under compassionate grounds by preferring a proper application. The respondent department rejected the application. Hence, the applicant approached this Tribunal praying the aforesaid reliefs.

3. When the matter came up for consideration, counsel for the applicant submits that she has given a representation to the respondents for considering her for appointment under compassionate grounds appointment under the changed circumstances. The same is pending before the competent authority.

4. Adv.Mr.V.A. Shaji, ACGSC takes notice on behalf of the respondents and submits that respondents have no objection in considering the same and passing an order in view of the changed circumstances.

5. In view of the above submission, **the applicant is directed to file a comprehensive representation to the respondents within a period of two weeks and on receipt of the same the competent authority is directed to consider the same in the light of relevant rules, regulations and guidelines and pass a speaking order within a period of three months, thereafter.**

6. The Original Application is disposed of as above at the admission stage itself. No costs.

**(K.V.Eapen)**  
**Administrative Member**

**(P.Madhavan)**  
**Judicial Member**

bp.

**List of Annexures**

Annexure A1 - True copy of the application dated 04.12.2018 with relevant documents before the Postal Department along with English Translation.

Annexure A2 - A true copy of the letter No. BB/47/I/86/2017-18 dated 03.06.2021 of the 3<sup>rd</sup> respondent.

Annexure A3 - True copy of the representation dated 16.09.2021 before the 2<sup>nd</sup> respondent.

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